

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, AT NEW DELHI.**

O.A. No. 48/2024

In the matter of:

Ashwini Kumar Saini

.....Applicant

Versus

State of H.P.

....Respondent

**Factual and Action Taken Report of the Joint Committee in compliance to order dated 07.03.2024 of the Hon'ble NGT.**

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Dated: 18.05.2024

Filed by  
HPSPCB

**FACTUAL AND ACTION TAKEN REPORT OF THE JOINT COMMITTEE IN O.A. NO. 48/2024 TITLED AS ASHWINI KUMAR SAINI V/S STATE OF H.P, IN COMPLIANCE TO ORDER DATED 07.03.2024 OF THE HON'BLE NGT.**

**1. Background:**

The Applicant Sh. Ashwini Kumar Saini, Mahasachiv, Sundernagar Progressive Development Forum (R), 10 Indira Market, BBMB Colony Sundernagar, Distt. Mandi H.P. had filed a complaint before the Hon'ble National Green Tribunal wherein it was alleged that illegal mining on hilly area in Kiratpur-Sundernagar four lane is being carried out at very large scale by scrapping through hills indiscriminately on various places at Kiratpur-Sundernagar four lane and Near Baloh Toll Plaza Bilaspur-Mandi Four lane in the State of Himachal Pradesh. Huge quantity of bajri, stone and other mineral material by scrapping is being extracted from hills using heavy machinery.

The complaint was admitted in the Hon'ble NGT as O.A. No. 48/2024 titled as Ashwini Kumar Saini v/s State of H.P. and vide order dated 07.03.2024 the Hon'ble National Green Tribunal passed following directions –

*“...3. Allegations made in the complaint, in our view, do give rise to a substantial question relating to environment arising due to implementation of Scheduled Enactments under NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising Himachal Pradesh State Pollution Control Board, District Magistrates, District Mandi and Bilaspur, State of Himachal Pradesh.*

*4. Himachal Pradesh State Pollution Control Board shall be the nodal agency for coordination and compliance.*

*5. The said Committee shall visit the site, collect relevant information and submit factual report within two months.*

*6. Report shall be submitted by the said Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*7. List on 20.05.2024...”*

## **2. Members of the Joint Committee constituted in compliance to order dated 07.03.2024 of the Hon'ble NGT:**

In compliance of the above-mentioned directions of the Hon'ble NGT, the Regional Officer, Bilaspur, HPSPCB was nominated as the Nodal officer in this matter vide HPSPCB's Head Office letter dated 16.03.2024 (**Annexure-I**).

For inspection of the area of District Bilaspur, H.P, the Additional Deputy Commissioner, Bilaspur co-opted following members:

- i. The Project Director NHAI, PIU Gutkar Distt. Mandi.
- ii. The Superintending Engineer HPPWD Distt. Bilaspur.
- iii. The Mining Officer, Deptt. of Industries, Distt. Bilaspur.
- iv. The Regional Officer, HPSPCB Distt. Bilaspur.

For inspection of the area of District Mandi, H.P, the Additional Deputy Commissioner, Mandi co-opted following members:

- i. The Additional Superintendent of Police Mandi.
- ii. The Project Director NHAI, PIU Gutkar Distt. Mandi.
- iii. The Superintending Engineer HPPWD Distt. Mandi.
- iv. The Mining Officer, Deptt. of Industries, Distt. Mandi.
- v. The Regional Officer, HPSPCB Distt. Bilaspur.

## **3. National Highway under reference i.e. from Kiratpur to Sundernagar Four Lane:**

National Highway Authority of India (NHAI) has constructed a Kiratpur-Manali section of NH-21 from two lanes to four lanes. The road project is a connectivity route towards Leh-Ladakh. NH-21 also connects Chandigarh to Manali. The NH is being built for 191.00 km total length and Rs. 6740 Cr (approx.) as Civil Cost. This includes 13 Nos. of tunnels, bypasses, 41 major bridges of span 60 m to 675 m (including both completed and under construction).

Initially the Environmental Clearance was obtained for widening and improvement of existing two lane to four lane of Kiratpur to Bilaspur Section of NH-21 in the States of Punjab and Himachal Pradesh issued by MOEF, GOI vide letter dated 21.03.2013. The Copy of Environmental Clearance is enclosed as **Annexure-II**. Environmental Clearance was also obtained for widening and improvement of existing carriageway to two to four lane of Bilaspur to Nerchowk Section of NH-21 from Km 134.500 to Km. 186.500 in the state of Himachal Pradesh issued by MOEF, GOI vide letter dated 21.03.2013. The Copy Environmental Clearance is enclosed as **Annexure-III**.





**Pic No. 02: Shows convening of Joint Committee Meeting in the Chamber of Additional Deputy Commissioner Bilaspur**

During the meeting, Sh. Ashwini Kumar Saini has informed that unscientific cutting of hills was carried out during the construction of four lane as observed in August 2023 during peak monsoon which resulted into falling of the rocks from the hills and caused accidents and damage to human lives and therefore a complaint had been filed before the Hon'ble NGT. He also informed that the illegal mining/cutting along the four lane in Distt. Bilaspur has not been observed as on date and the four-lane has now been completed from Kiratpur to Sundernagar in Distt. Bilaspur and Mandi. The spots briefed by Sh. Ashwini Kumar Saini are mainly located on the boundary of Distt. Bilaspur and in Distt. Mandi.

In the meeting, the Additional Deputy Commissioner Bilaspur had directed the Joint Committee members of Distt. Bilaspur to conduct a joint inspection in the presence of Sh. Ashwini Kumar Saini and Sh. Umesh Kumar Gautam on dated 09.04.2024 of Kiratpur-Sundernagar four lane area in Distt. Bilaspur and to identify the hotspots where illegal mining is being carried out.

#### **4.2 Joint Inspection of District Bilaspur area by the Joint Inspection Committee:-**

The site under reference i.e. From Gara Moura Toll Plaza to Baloh Toll Plaza total stretch of approx. 40 Km in Distt. Bilaspur of Kiratpur-Sundernagar four lane was jointly inspected by the Joint Committee along with Sh. Ashwini Kumar Saini and Sh. Umesh Kumar Gautam on dated 09.04.2024. During the joint inspection from Gara Moura Toll Plaza to Baloh Toll Plaza under the jurisdiction of Distt. Bilaspur, no illegal mining from the hills on part of four lane construction was observed by the committee.

However, cutting/excavation by local residents at 02 no's of locations other than Right of Way (ROW) of four lane on their private land was observed by the committee during the visit i.e. :-

1. Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (Ahead of B4U Hotel & Restaurant) (Lat: 31.339549, Long: 76.735708).
2. Village Rohin (Near Rohin Bus Stop), Tehsil Ghumarwin, Distt. Bilaspur (Lat: 31.417506, Long: 76.757779).

**Table No.01: Shows details of cuttings observed in Distt. Bilaspur:**

S. No.	Location	Nature of Activity	Muck Disposal	Present Status
1.	Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (Lat:31.339549, Long: 76.735708).	Proposed Retail Outlet/Petrol Pump	On Private Land/Plot (Agreement executed between both parties)	Cutting work has been stopped by SDM Jhandutta
2.	Village Rohin Tehsil Ghumarwin, Distt. Bilaspur. (Lat: 31.417506, Long: 76.757779)	Proposed Commercial establishment	On Private Land/Plot (Agreement executed between both parties)	Cutting work has been stopped by SDM Ghumarwin

The report of the Sub Divisional Magistrate Jhandutta w.r.t. S.No. 01 of Table 01 is annexed as **Annexure –V**. The report of the Sub Divisional Magistrate Ghumarwin w.r.t. S. No. 02 of Table 01 is annexed as **Annexure –VI**.

The Mining Officer Bilaspur informed that no major illegal extraction of mineral within stretch was detected. The copy of reply submitted by Mining Officer Bilaspur is annexed as **Annexure-VII**.

Furthermore, during the joint inspection, the Officials from the NHAI Mandi have informed that the vulnerable areas of landslides on the four lane have been identified and a preparation of Detailed Project Report to tackle the problems of landslides along the fourlane is under process. NHAI Mandi has further submitted that the project is completed and is operational since 10.02.2023 and total length from Kiratpur to Nerchowk (Package-1) is 30.53 KM under Brownfield Section and 47.75 KM under Greenfield Section. The copy of reply submitted by NHAI Mandi is annexed as **Annexure-VIII**.

In addition to above, a meeting held under the chairmanship of Deputy Commissioner Bilaspur on dated 26.04.2024 along with Sub-Divisional Magistrates (SDM's) and concerned departments namely Forest Department, NHAI, District Revenue Officer (DRO), Mining Department, Town and Country Planning Department, State Pollution Control Board and directions were issued to all Sub Divisional Magistrates to immediately stop the ongoing construction activities without proper permission. In future, Revenue Department must do videography regarding to check any illegal construction activities nearby the National Highway. If any construction activity is found, immediately it must be ascertained whether proper permission has been taken from the appropriate authority. Also it has to be checked whether the muck dumping plan has been submitted while seeking the permission and also whether the concerned person is dumping muck as per the approved plan. The copy of the proceedings of the meeting is annexed as **Annexure-IX**.



Pic No. 03



Pic No. 04



Pic No. 05



Pic No. 06

**Pic No. 03 to 06: Shows the Joint Inspection of the area in reference conducted by the committee on 09.04.2024.**



Pic No. 07



Pic No. 08

**Pic No. 07 & 08: Shows the status of cutting at Village Kothi, PO Behna Jattan, Tehsil Jhandutta, Distt. Bilaspur (Lat: 31.339549, Long: 76.735708) on dated 09.04.2024.**



Pic No. 09



Pic No. 10

**Pic No. 09 & 10: Shows the status of cutting at Village Rohin (Near Rohin Bus Stop), Tehsil Ghumarwin, Distt. Bilaspur (Lat: 31.417506, Long: 76.757779) on dated 09.04.2024.**

## 5. Second Meeting of the Joint Committee and inspection of NH at Distt. Mandi, H.P.

The second meeting of the Joint Committee in Distt. Mandi was convened on 10.04.2024 under the Chairmanship of the Additional Deputy Commissioner Mandi in which the Joint Committee members were present in the meeting along with the Complainant/Applicant Sh. Ashwini Kumar Saini and Sh. Umesh Kumar Gautam. The attendance sheet of the meeting is enclosed as **Annexure-X**.



**Pic No. 11: Shows the convening of Joint Committee meeting by Additional Deputy Commissioner Mandi on 10.04.2024**

### 5.1 Joint Inspection by the Joint Inspection Committee:

The Joint Committee members inspected the fourlane from Sundernagar (Pungh) to Baloh Toll Plaza, a total stretch of approx. 16 Km, under the jurisdiction of District Mandi along with Sh. Ashwini Kumar Saini and Sh. Umesh Kumar Gautam. on dated 10.04.2024 under the Chairmanship of Additional Deputy Commissioner Mandi and Sub Divisional Magistrate (SDM) Sundernagar. During the joint inspection on 10.04.2024, the committee observed cutting/excavation of hills have been carried out at 06 no's of locations as follows:

1. Near Pungh on four lane (Near Dear Café & Lounge), Sundernagar, Distt. Mandi (Lat: 31.509443, Long: 76.87545).
2. Near Jio Petrol Pump Sundernagar, Distt. Mandi (Lat: 31.503068, Long: 76.874851).
3. Vill. Chamukha, Sundernagar, Distt. Mandi (Lat: 31.497679, Long: 76.874431).
4. VPO Jarol, Tehsil Sundernagar, Distt. Mandi (Lat: 31.454402 Long: 76.86005).
5. Near entry to Tunnel No. 4 Fourlane Distt. Mandi (Lat: 31.44571, Long: 76.842077).
6. VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823).



**Pic No. 12:** Shows the status of cutting Near Punguh on four lane (Near Dear Café & Lounge), Sundernagar, Distt. Mandi (Lat: 31.509443, Long: 76.87545).



**Pic No. 13:** Shows the status of cutting Near Jio Petrol Pump Sundernagar, Distt. Mandi (Lat: 31.503068, Long: 76.874851).



**Pic No. 14:** Shows the status of cutting at Vill. Chamukha, Sundernagar, Distt. Mandi (Lat: 31.497679, Long: 76.874431).



**Pic No. 15:** Shows the status of cutting at VPO Jarol, Tehsil Sundernagar, Distt. Mandi (Lat: 31.454402 Long: 76.86005).



**Pic No. 16:** Shows the status of cutting Near entry to Tunnel No. 4 Fourlane Distt. Mandi (Lat: 31.44571, Long: 76.842077)



**Pic No. 17:** Shows the status of cutting at VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823)



**Pic No. 18: Shows the cutting at VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823)**

**Pic No. 19: Shows the cutting at VPO Dehar (Near Baloh Toll Plaza) (Lat: 31.425439, Long: 76.810823)**



**Pic No. 20: Shows the members of the Joint Inspection Committee inspecting the four lane**

During the inspection, it has been observed by the joint committee that at above mentioned 05 no's locations (i.e. 1-5), plot development work has been carried out on private land along the fourlane and at the 6<sup>th</sup> location i.e. at VPO Dehar Near Baloh Toll Plaza in Distt. Mandi, historical traces of cutting have been observed by the committee members. However, no fresh cutting and illegal mining has been observed.

Further, the Mining Officer Mandi and NHAI Mandi Officials were directed by the Additional Deputy Commissioner Mandi to submit the status report of illegal mining and other mining operations carried out along the four lane as observed during the inspection. The Mining Officer Mandi submitted report stating that no illegal mining was observed during the stretch. (Copy enclosed as **Annexure- XI**).

The National Highway Authority of India has issued Notices to these private properties under NH land and Traffic Act 2002 for unauthorised access from National Highway along with directions to obtain access permission from Highway Administrator (Copy of Notices enclosed as **Annexure-XII**)

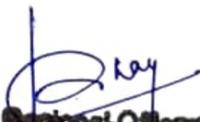
**Table No. 02: Shows the Status report w.r.t the identified sites in Distt. Mandi:**

S.No.	Name of Land Owner	Latitude	Longitude	Muhal Name with Khasra No.	Present Status
1.	Balak Ram S/o Gokal Das S/o Tulsi Ram	31.50928	76.875422	Kh. no. 30, 1139/31 Muhal Chamukha/41	Carried out cutting in their own land mesasuring 03-10-00 Bighas
2.	Mrs. Kusham Lata W/o Subhash Chand S/o Chetram	31.504976	76.874851	Kh. no. 1240/870/207 Muhal Chamukha/41	Carried out cutting in their own land mesasuring 00-17-00 Bighas
3.	Balak Ram S/o Gokal Das S/o Tulsi Ram	31.504976	76.874851	Kh. no. 1154/89 Muhal Chamukha/41	Carried out cutting in their own land mesasuring 02-05-00 Bighas
4.	Surendra S/o Padam Singh S/o Bhikham	31.497679	76.874431	Kh. no. 1322/1059/405 Muhal Chamukha/41	Carried out cutting in their own land mesasuring 01-00-00 Bighas
5.	Sunil Kumar S/o Hem Raj S/o Nandlal and Smt. Draupadi Devi W/o Bhag Singh S/o Maghu	31.497679	76.874431	Kh. no. 1324/1060/405 Muhal Chamukha/41	Carried out cutting in their own land mesasuring 00-12-00 Bighas
6.	Jagarnath S/o Gurdas S/o Gugar R/o Dehvi	76.842077	31.44571	Kh. no. 1109/285 Muhal Dehvi/84 Sub-Tehsil Dehar	Carried out cutting in their own land mesasuring 02-03-00 Bighas

In addition to above, the President Sundernagar Progressive Development Forum has submitted a statement on dated 15.05.2024 stating that *"We are satisfied with the handling of the situation by the Administration and now we found that there are no more violations. We are thankful to the initiative of NGT and the Administration and hope in future there will not be any damages to the fragile ecology of hills"*. The copy of statement made by the President Sundernagar Progressive Development Forum is enclosed as **Annexure-XIII**.

Keeping above facts into consideration, the compliance report by the joint committee before Hon'ble National Green Tribunal (NGT) is submitted.

  
Regional Officer  
HPSPCB Bilaspur  
Regional Officer  
H.P. State Pollution Control Board  
Regional Office Bilaspur (H.P.)

  
Regional Officer  
H.P. State Pollution Control Board  
Regional Office Mandi (H.P.)

  
Additional Deputy  
Commissioner,  
Mandi  
Addl. Deputy Commissioner  
Mandi Dist. Mandi (H.P.)

  
Additional Deputy Commissioner  
Additional Deputy  
Commissioner,  
Bilaspur

**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB (LB) OA No. 48/2024 17090-93

Dated:-16.3.2024

To

The Regional Officer,  
HPSPCB, Bilaspur,  
Near HPPWD Rest House Dholra,  
District Bilaspur, H.P.  
E.mail: pcbrobilaspur1@gmail.com

**Subject: Order dated 07.03.2023 passed by the Hon'ble NGT in O.A. No. 48/2024 titled Ashwini Kumar Saini v. State of H.P.**

Memo:

In the above cited matter, it is alleged that illegal mining is being carried out by scrapping through hill indiscriminately at various places at Kirtarpur Sunder Nagar Four Lane and near Baloh Toll Plaza Bilaspur-Mandi Four Lane in State of Himachal Pradesh. Huge quantity of bajri, stone and other mineral material by scrapping is being extracted from hills using heavy machinery in violation of environmental laws and norms. The Hon'ble NGT vide order dated 07.03.2023 has passed following directions in this matter:-

*"...3... before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising Himachal Pradesh State Pollution Control Board, District Magistrates, District Mandi and Bilaspur, State of Himachal Pradesh.*

*4.Himachal Pradesh State Pollution Control Board shall be the nodal agency for coordination and compliance.*

*5. The said Committee shall visit the site, collect relevant information and submit factual report within two months.*

*6. Report shall be submitted by the said Committee by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

*7. List on 20.05.2024.*

*8. A copy of this order be forwarded to Himachal Pradesh State Pollution Control Board, District Magistrates, District Mandi and Bilaspur, State of Himachal Pradesh by e-mail for compliance..."*

In this matter, you shall be the 'Nodal Officer' on behalf of the State Board to co-ordinate with other members of the Committee, to fix an early date for the joint inspection and to ensure that directions

I/367548/2024

passed by Hon'ble NGT are complied with. The officials from other concerned/stakeholder departments viz. Mining wing of Industries Department, NHAI, PWD etc. may also be co-opted as members in the Joint inspection. The Factual Report of the Committee as solicited by Hon'ble NGT be filed well within time.

(Encl: As above)

-sd-

**Anil Joshi, (IFS)**  
**Member Secretary,**  
**HPSPCB, Shimla.**

Copy to:-

1. The Deputy Commissioner, Bilaspur; for necessary action being member of the Joint Committee.
2. The Deputy Commissioner, Mandi; for necessary action being member of the Joint Committee.
3. The Regional Officer, HPSPCB, Mandi: He shall also associate during the joint inspection within his jurisdiction and shall coordinate with the Nodal officer and officials of District Mandi, H.P.

Signed by

Anil Joshi

Date: 16-03-2024 08:32:23

**Anil Joshi, (IFS)**  
**Member Secretary,**  
**HPSPCB, Shimla.**

F.No. 10-118/2011-IA.III  
Government of India  
Ministry of Environment & Forests  
(IA-III Division)

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi - 110 003

Dated: 21<sup>st</sup> March, 2013

To  
Chief General Manager (LA),  
National Highways Authority of India,  
G- 5&6, Sector - 10, Dwarka,  
New Delhi - 110075

21/03  
DGM (Env)

**Subject: Environmental Clearance for widening and improvement of existing 2-lane to 4-lane of Kiratpur-Bilaspur Section of NH-21 in the State of Punjab and Himachal Pradesh by M/s NHAI- Reg.**

This has reference to your letter No. 11013/1/2k/Env./126 dated 03.09.2012 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meeting held 19<sup>th</sup> - 21<sup>st</sup> September, 2012.

2. It is interalia, noted that the proposed road starts from Km. 73.200 at Kiratpur in District Roopnagar in the State of Punjab and ends at Km. 134.500 in Bharadi Village near Bilaspur town in Bilaspur District in the State of Himachal Pradesh. The project road traverses through 25 villages, 7 villages in the state of Punjab and 18 villages in the state of Himachal Pradesh. The existing length of the road is 61.300 km. The proposed length is 26.462 km. wherein widening of existing alignment of 12.732 km starts at 73.200 km and ends upto 85.932 km and construction of 1 realignment of length is 13.73 km with construction of 3 tunnels (length of 1.75 km, 0.65 km, 0.394 km). The existing carriageway varies from 5 m to 7 m with paved shoulder (0.3 m to 0.9 m) and existing RoW varies from 24 m to 42 m, whereas the proposed RoW will be 45 m. The existing landuse along the project corridor is predominantly hilly in the stretch of Himachal Pradesh and plain in Punjab Section. Forest land is 30%, Agriculture area is 26%, Barren area is 14% and rest is others. The proposed road passes through Gobindsagar Wildlife Sanctuary at two locations at Km. 23+100 for 400 meters and at Km. 26+100 for 300 meters. 123 Ha of total land to be acquired for the project, in Himachal Pradesh the total land requirement is 92 Ha and in Punjab the total land requirement is 31 Ha. The proposal for diversion of 39.462 ha (3.15 ha in sanctuary and 36.312 ha in Protected Forest) in Himachal Pradesh and 19.5 ha Protected Forest in Punjab. The existing major Bridges are 2, minor Bridges are 4 and Junctions are 5. The proposed improvement involves the total number 22 new bridges, 77 culverts, 5 junction

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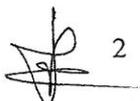

improvements, 26 Bus Bay, 1 truck Lay Bye, 1 toll plaza, 3 Tunnels and 3 Pedestrian cum cattle under pass. Tunnels will be constructed on the basis of controlled blasting technique method by NATM. 8059 numbers of trees present in proposed RoW 45 m however bare minimum trees shall be felled during construction of 4 lane. Total water requirement are 4 lac Kl. 80% from surface water and 20% from Ground Water. Total estimated domestic Solid waste generation is 1000 kg/day. 3164544 Cum cutting and 3460101 Cum filling are involved in the project. 100% cutting material will be used in filling apart from this the project also required 810907 Mt of aggregate; 437,053 Mt of boulder and 117280 Mt of river sand for construction. There is Guru Gobind Singh Super Thermal Power Plant at Roopnagar which is 25 Km away from the start point Km. 73.200. However concerned authority denied to provide fly ash because they have an agreement with adjoining cement industries. 127 families are partially/ completely affected and the affected families will be compensated as per NH Act. Total civil cost for project road is Rs 724.82 Crore, addition to this environmental cost is approx Rs. 7.5 Crore and R&R cost is Rs. 11.35 Crore. The total cost of the project is Rs. 743.9 Crore.

3. The above proposal was considered in the 109<sup>th</sup> EAC meeting held on 9<sup>th</sup> - 10<sup>th</sup> February, 2012 including conduct of Public Hearing. Public Hearing conducted on 29.06.2012 at Massewal Roop Nagar District, Punjab and 02.07.2012 in Bilaspur District, Himachal Pradesh.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environmental Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

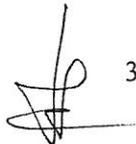
**5. SPECIFIC CONDITIONS:**

- (i) The project involves diversion of 39.462 ha of forest land (3.15 in Sanctuary and 36.312 ha in protected forests) for which the proponent shall obtain the requisite FC. The proponent can execute the above project on the entire stretch located in non-forest land, provided that the proponent submits an undertaking while making application to get FC that the execution of work on non- forest land shall not be cited as a reason for grant of FC and in case FC is declined, width of the portion of road falling in the forest land will be maintained at its existing level.
- (ii) The proposed road passes through Gobindasagar Wildlife Sanctuary at two locations. Hence, prior clearance from the Standing Committee of NBWL shall be obtained.
- (iii) 3 tunnels are proposed in the proposed road widening project. Controlled blasting shall be carried out. Proponent shall ensure that

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the details of tunnel shall be informed to the Wildlife Board and Forests Authority while applying for clearance.

- (iv) It is indicated that 8059 nos. trees falls within RoW, bare minimum of them are to be cut. Necessary permission shall be obtained from the Competent Authority for tree cutting. Compensatory afforestation shall be provided as per the norms. Necessary green belt shall be provided on both side of the highway with proper central verge and cost provision should be made for regular maintenance.
- (v) Noise barrier and safety measures shall be provided near the school.
- (vi) Rain water harvesting including oil and grease trap shall be provided. Water harvesting structures shall be located at every 500 mts along the road. Vertical drain type rainwater harvesting structures shall be set up to minimize surface runoff losses of rainwater.
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- (viii) IRC guidelines shall be followed for widening & up-gradation of road.
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- (xvi) Longitudinal drains shall be provided all along the project road to ensure proper drainage of the area. In addition, adequate number of under passes and culverts to act as cross drainage structures shall also be provided.

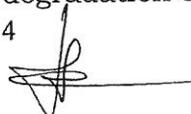


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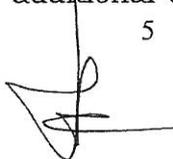
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- (xix) Minimum of three times the number of trees to be cut shall be planted. It shall be ensured that the trees planted as a part of the afforestation shall be looked after by NHAI. Tree plantation shall be of the same species/local species and survival shall be monitored. Transplantation of trees shall be carried out wherever possible. The tree plantation shall be taken up on the extreme end of the road.
- (xx) Necessary clearance from the State Government shall be obtained for extraction of sand from the rivers.
- (xxi) Proper signage shall be installed at appropriate locations for the convenience of the traffic movement.
- (xxii) The embankments/slopes and the slopes left after cutting shall be provided with vegetative turning to avoid soil erosion.
- (xxiii) The hot mix plant shall be located at least 500 mts. Away from habitation and on the barren land to avoid its adverse impact on the human population.
- (xxiv) Rehabilitation and payment of compensation to the project affected people (PAPs) shall be made as per the policy of the State Government.
- (xxv) Noise barriers shall be provided at appropriate locations particularly in the areas where the alignment passes through inhabited areas so as to ensure that the noise levels do not exceed the prescribed standards.
- (xxvi) For road safety, IRC guidelines in respect of road signages, service roads, bus bays, inter-sections, pedestrians crossings, etc. shall be strictly adhered to.

**6. GENERAL CONDITIONS:**

- (i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- (ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.



- (iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:
- (a) No excavation or dumping on private property is carried out without written consent of the owner.
  - (b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
  - (c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and
  - (d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.
- (iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.
- (v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (vi) Borrow pits and other scars created during the road construction shall be properly levelled and treated.
- (vii) Adequate financial provision must be made in the project to implement the aforesaid safeguards.
- (viii) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ix) Full support shall be extended to the officers of this Ministry/ Regional Office by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (x) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (xi) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones,



if necessary in the interest of environment and the same shall be complied with.

- (xii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (xiii) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (xiv) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (xv) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (xvi) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.
- (xvii) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry.



10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

12. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

14. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



**(Lalit Kapur)**  
**Director (IA-III)**

Copy to:

1. The Secretary, Department of Environment, Government of Punjab, Chandigarh.
2. The Secretary, Department of Environment, Government of Himachal Pradesh
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032
4. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhavan, Nabha road, Patiala-147001, Punjab.
5. The Member Secretary, Himachal Pradesh Pollution Control Board, HP SCST &E, 34, SDA Complex, Kusumpati, Shimla -171009
6. The CCF, Regional Office, Ministry of Environment & Forests (NZ), Bays No. 24-25, Sector-31-A, Dakshin Marg, Chandigarh-160030.
7. IA - Division, Monitoring Cell, MoEF, New Delhi - 110003.
8. Guard file

**(Lalit Kapur)**  
**Director (IA-III)**

(6)

**F.No. 10-52/2011-IA.III**  
**Government of India**  
**Ministry of Environment & Forests**  
**(IA-III Division)**

**Paryavaran Bhawan,**  
**CGO Complex, Lodhi Road,**  
**New Delhi - 110 003**

Dated: 21<sup>st</sup> March, 2013

To  
**Chief General Manager (LA),**  
**National Highways Authority of India,**  
**G- 5&6, Sector-10, Dwarka,**  
**New Delhi - 110 075.**

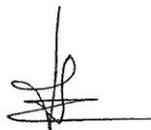
20/03/13  
JGN(Env)

**Subject: Environmental Clearance for widening and improvement of existing carriageway to 2/4 lane of Bilaspur - Ner Chowk section of NH-21 from Km 134.500 to km 186.500 in the State of Himachal Pradesh by M/s NHAI - Reg.**

This has reference to your letter No.: 11013/1/2k/Env./127 dated 04.09.2012 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, Public Hearing proceedings and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meeting held 19<sup>th</sup> - 21<sup>st</sup> September, 2012.

2. It is interalia, noted that the proposed road of NH-21 starts at Km.134+350 and ends at Km.186+650. The existing road is a 2 lane carriageway with earthen shoulder and the length is about 63.5 Km. The improvement proposal is of total design length 57.913 Km (including Sunder Nagar Bypass and the Link Connectivity) which consists of 4-lane new construction of New alignment taking off from existing NH-21 near Nauni Chowk to Jarol Village (Km.126+500 to Km.159.070) of length is 32.570Km. The projected traffic indicates that the project road will need to be widened to 4-lane immediately. The Engineering investigations carried out on the existing road revealed that the existing road is deficient in geometrics and improving the geometrics will involve deep cuts and high fills. There are structures on the hills and valleys all along the project road and constructing these large fills and cuts shall not be feasible and shall involve large scale rehabilitation/ resettlement. Accordingly three options were examined for the improvement of the Project Road Section which are:

- Option I: Widening of the Existing Road to 2-lane with Paved Shoulder.  
Option II: Alternative New Alignment on the Eastern side of the Existing NH-21.



Option III: Alternative New Alignment on the Western side of the Existing NH-21.

Based on the merits and demerits, the alternative new alignment on the western side of the existing NH21 between ferry site near Neoni Chowk to Proposed Sundar Nagar bypass was recommended and adopted for implementation. Existing ROW width varies between 11 to 42 m at different location. The Proposed ROW width is 45m except at the existing widening of NH-21 with 24m-30m and link connectivity & tunnels with 20m. The proposed project passes through 44 villages, which fall in two districts namely Bilaspur and Mandi. The proposed length of the alternative new alignment of NH 21 is 57.913 km and the existing length of road is 63.5 km. Existing widening from Jarol Village to Start of Sundar Nagar bypass (follows existing road) (Km.159.070 to Km.167.473) of length 8.403Km. Proposed Sundar Nagar Bypass from Km. 173.904 to Km. 179.582 (2 lane to be constructed by State PWD and another 2 lane to be constructed by NHAI) - 5.678 Km.). Existing widening from End of Sundar Nagar Bypass to Start of Proposed Ner Chowk Bypass (Km.179.582 to Km.184.323) of length 4.741Km. Proposed Ner Chowk Bypass - (Km.184.323 to Km.188.874) of length 4.550Km. Link Connection to ACC Cement Plant of length 1.971 Km. Existing (3 major bridges, 10 minor bridges) whereas proposed 10 major bridges and 12 minor bridges, 222 Culverts exists and 144 nos proposed (83 nos new culverts, 61 nos reconstruction of existing culverts), 1 flyover, 1 pedestrian/Cattle underpass, Truck lay-bye 2, and 1 Toll Plaza at km 151+735 proposed along the entire stretch. There are 12 major and 18 minor junctions on the existing road whereas 5 major junctions and 22 minor junctions proposed on the project road. Provision of 2 tunnels (length of long tunnel is 1.410 km and short tunnel is 0.860 km). A total of 10000 trees are found within the proposed Right of Way, which will be impacted due to new alignment and proposed bypass 1941 households comprising of about 15491 Project affected people (PAPs) also fall in PROW. PAPs shall be compensated according to the provision of NH Act 1956. 1400 KL/day of water is required for construction and 840 KL/day water will be abstracted from existing borings present along the project road and remaining from surface water sources. Fly ash will be utilized for construction of embankment from Guru Gobind Singh super thermal power plant at Ropar near Ghanauli, Punjab as per MoEF notifications. The total project cost is Rs. 1000.49 crore (including civil cost, Environmental cost, shifting of utilities, land acquisition and R&R cost). The total cost for Resettlement and Rehabilitation is approximately Rs. 183.96 crore and environmental budget is Rs. 2.03 crore.

3. The proposed project road passes through Govind Sagar lake in a length of 1.57 km at 6-8 locations declared as a Sanctuary area in Dist. Bilaspur. It has been recently proposed for denotification by the State Govt. The project road passes through Protected Forest falling under Bilaspur Forest Division in district Bilaspur whereas Suket and Mandi Forest Divisions in district Mandi. The proposed road passes mostly through hilly and mountainous terrain of Himalayan range, but part of it crosses through agricultural, forest land and built-up area. 189.2 ha of land is proposed to



be acquired for this project (59.64 ha Govt. land and 129.52 ha Private). 26.71 ha. of forest land to be diverted for the proposed project. There are 2 bypasses viz. Sunder Nagar Bypass and Ner Chowk Bypass proposed in the project stretch and total length of bypass is 10.228 Km.

4. The project was considered by the EAC in its 103<sup>rd</sup> meeting held on 13<sup>th</sup> – 15<sup>th</sup> July, 2011 including conduct of Public Hearing. Public Hearing conducted on 23.04.2012 at Bilaspur District and 24.04.2012 at Mandi District.

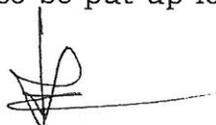
5. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environmental Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

**6. SPECIFIC CONDITIONS:**

- (i) The project involves diversion of 26.71 ha of forest land for which the proponent shall obtain the requisite FC. The proponent can execute the above project on the entire stretch located in non-forest land, provided that the proponent submits an undertaking while making application to get FC that the execution of work on non-forest land shall not be cited as a reason for grant of FC and in case FC is declined, width of the portion of road falling in the forest land will be maintained at its existing level.
- (ii) The proposed road passes through Gobindasagar Wildlife Sanctuary at two locations. Hence, prior clearance from the Standing Committee of NBWL shall be obtained.
- (iii) 2 tunnels are proposed in the proposed road. Controlled blasting shall be carried out. Proponent shall ensure that the details of tunnel shall be brought to the Wildlife Board and Forests Authority while applying for clearance.
- (iv) It is indicated that 10,000 nos. trees falls within RoW, bare minimum are to be cut. Necessary permission shall be obtained from the Competent Authority for tree cutting. Compensatory afforestation shall be provided as per the norms. Necessary green belt shall be provided on both side of the highway with proper central verge and cost provision should be made for regular maintenance.
- (v) Noise barrier and safety measures shall be provided at School.



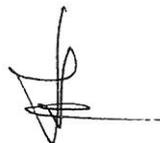
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- (xi) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.



- (xii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
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- (xvii) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

8. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

10. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry.



11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
13. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
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15. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



**(Lalit Kapur)**  
**Director (IA-III)**

Copy to:

- (i) The Secretary, Department of Environment, Government of Himachal Pradesh
- (ii) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032
- (iii) The Member Secretary, Himachal Pradesh Pollution Control Board, HP SCST &E, 34, SDA Complex, Kusumpati, Shimla -171009.
- (iv) The CCF, Regional Office, Ministry of Environment & Forests(NZ), Bays No.24-25, Sector 31-A, Dakshin Marg, Chandigarh - 160 030.
- (v) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (vi) Guard file

**(Lalit Kapur)**  
**Director (IA-III)**

Attendance Sheet of Joint Inspection Committee constituted as per orders of Hon'ble M.C. dated 07.03.2024 in OA No. 48/2024 tilted as Ashwini Kumar Saini V/s State of H.P. under the Chairmanship of Additional Deputy Commissioner Bilaspur conducted on dated 9th April, 2024 at 11:00 AM

Sr. No.	Name & Designation	Official Address	Mobile No.	Email	Signature
1.	Er. D.C. Thakur EE HPPWD Divn-I Bilaspur	HPPWD Bilaspur Divn-I.	9418175768	ee.bil-hp@nic.in	
2.	Jatinder Kumar General Const. In-ld.	Bilaspur	9988510814	Jatinderkumar @jmeit.com	
3.	Kuldeep Gujral Gawar Construction Ltd.	Bilaspur	9582805480		
4.	Vinay K Gupta	Sunder Naya Program development Forum	9816007600	vk.k.gupta e@gmail.com	
5.	S. S. Thakur	AE SID NO-3 HPPWD	82193 23644		
6.	D.K. Gupta	AE HPAWD Swarghat.	8219035189		
7.	Omish Sharma	JE HPPWD S/P UP Bilaspur	9418081300	bedmesh. Rppwd@gmail.com	
8.	Amit Thakur	NHAI Piu Mandi	8580725654	comit.e.4094@ gma.com	
9.	M.L. Salasiki	RE (NHAI) Mandi	7692945237	m.l.salasiki@ gma.com	





उपमण्डलाधिकारी (ना.) कार्यालय झण्डूता जिला बिलासपुर हिमाचल प्रदेश।

संख्या: जेएचडी-सीएन्डए(फोरलेन)--2024- 3110-11 दिनांक 30 अप्रैल 2024।

प्रेषित,

क्षेत्रीय अधिकारी,  
हि.प्र. राज्य प्रदूषण कंट्रोल बोर्ड,  
बिलासपुर, जिला बिलासपुर, हि.प्र.।

विषय:- गाँव कोठी में मलकियत भूमि खसरा नम्बर 418/191/67 की मौका रिपोर्ट बारे।  
महोदय,

उपरोक्त विषय से सम्बन्धित दिनांक 27.04.2024 को गाँव कोठी, पटवार वृत्त समलेटा, तहसील झण्डूता, जिला बिलासपुर, हि.प्र. में खसरा नम्बर 418/191/67 का मौका क्षेत्रीय कानूनगो झण्डूता व पटवारी पटवार वृत्त समलेटा द्वारा किया गया। मौका पर खनन निरीक्षक बिलासपुर, हि.प्र.लो.नि. विभाग अनुभाग गेहडवीं का मेट व स्थाननीय निवासी हाजिर थे। मौका पर पाया गया कि चैनेज नम्बर 134+800 KM,RHS पर जहां कटिंग की गई है। वह भूमि बुधू सपुत्र श्री राम लाल, निवासी गाँव कोठी/175, तहसील झण्डूता, जिला बिलासपुर, हि.प्र. की मलकियत भूमि खसरा नम्बर 418/191/67 रक्वा तादादी 1-19 बीघा है। श्री बुधू ने अपनी मलकियत भूमि से 1-00 बीघा भूमि श्रीमति संतोष देवी पत्नी श्री संजय कुमार, निवासी गाँव बरोट. तहसील पधर, जिला मण्डी को पेट्रोल पम्प स्थापित करने हेतु लीज पर दी है। श्रीमति संतोष देवी द्वारा उपरोक्त खसरा नम्बर 418/191/67 में कटिंग करके मिट्टी को श्री हेम राज सपुत्र श्री राम जी दास, निवासी गाँव बैहना जट्टा की मलकियत भूमि में फेंका है। अतः रिपोर्ट सूचानार्थ व आगामी कार्यावाही हेतु प्रेषित है।

  
उपमण्डलाधिकारी (ना.)  
झण्डूता, जिला बिलासपुर, (हि.प्र.)।

पृष्ठांकन संख्या:ग्रथोपरि-  
प्रतिलिपि:-

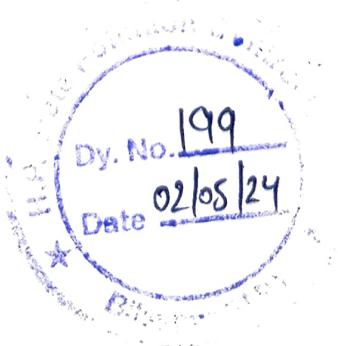
दिनांक

अप्रैल 2024।

सादर प्रेषित है।

माननीय उपायुक्त महोदय बिलासपुर (हि.प्र.) की सेवा में सूचनार्थ

उपमण्डलाधिकारी (ना.)  
झण्डूता, जिला बिलासपुर, (हि.प्र.)।



F.R.  
R.O.  
01/05/24

Pl. P. incorporate same  
number  
in the reply.  
01/05/24

**कार्यालय सहायक समाहर्ता राजस्व-(एवं-तहसीलदार, झण्डूता,  
जिला बिलासपुर, हि.प्र.)**

सँख्या: /जेएचडी/वाचक-1/2024- 242

दिनाँक 29-अप्रैल-2024.

प्रेषित

उप मण्डल अधिकारी (नागरिक),  
झण्डूता, जिला बिलासपुर, हि.प्र।

**विषय:-** गाँव कोठी में मलकीयत भूमि खसरा नम्बर 418/191/67 की मौका रिपोर्ट बारे ।

महोदय,

उपरोक्त विषय से सम्बन्धित दिनाँक 27.04.2024 को गाँव कोठी, पटवार वृत समलेटा, तहसील झण्डूता, जिला बिलासपुर में खसरा नम्बर 418/191/67 का मौका क्षेत्रीय कानूनगो झण्डूता व पटवारी, पटवार वृत समलेटा द्वारा किया गया । मौका पर क्षेत्रीय अधिकारी, हि.प्र. राज्य प्रदूषण नियन्त्रण बोर्ड बिलासपुर, खनन निरीक्षक बिलासपुर, हि.प्र. लोक निर्माण विभाग अनुभाग गेहडवीं के मेट व स्थानीय निवासी हाजिर थे । मौका पर पाया गया कि चैनेज नम्बर 134 + 800 KM, RHS पर जहाँ कटिंग की गई है । वह भूमि बुधू सपुत्र श्री राम लाल, निवासी गाँव कोठी / 175, तहसील झण्डूता, जिला बिलासपुर की मलकीयत भूमि खसरा नम्बर 418/191/67 रक्वा तादादी 1-19 बीघा है । श्री बुधू ने अपनी उपरोक्त मलकीयत भूमि में से 1-00 बीघा भूमि श्रीमती सन्तोष देवी पत्नि श्री सँजय कुमार, निवासी गाँव बरोट, तहसील पधर, जिला मण्डी को पैट्रैल पम्प स्थापित करने हेतु लीज पर दी है । श्रीमती सन्तोष कुमारी द्वारा उपरोक्त भूमि खसरा नम्बर 418/191/67 से कटिंग करके मिटटी को श्री हेम राज सपुत्र श्री राम जी दास, निवासी गाँव बैहना जट्टा की मलकीयत भूमि में फेंका है । अतः रिपोर्ट व ब्यान की प्रतिलिपि सूचनार्थ सादर प्रेषित है ।

सँलग्न-उपरोक्त

भवदीया,

(अर्शिया शर्मा) हि.प्र.से.,

सहायक आयुक्त (राजस्व)-एवं-

तहसीलदार, झण्डूता, जिला बिलासपुर, हि.प्र।

M.	
N.T.	
dt.	
der	
C/Lig A	
L.A	C4EA.

ध्यान रखनी होगी, SPA Holder  
 Santoshi Devi w/o Sangay/Kumar R/o  
 जगत विल्य - मंडी (दिल्ली)

ध्यान दिया कि आज  
 दिनांक 27-4-2024 को क्षेत्रीय कानूनगी  
 मय पटवारी हलका समलटा मंडी -  
 कोठी में Change No - 134+800/रु  
 2M-5 में की जा रही करिंग का  
 मौका तिरिपुण हेतु आर/ फ्रीमल सन्तोषि  
 देवी ने यह भूमि PCCO/ Pump  
 स्थापित करने के लिए लॉज पर ली  
 है। और इस भूमि से जो करिंग करके  
 मिट्टी निकाली गई है उसे हमने हम  
 राज पुत्र शक्तीदास र/o बहनाजद की  
 मलकीयत भूमि में डलवाया है। मैंने  
 NOC हेतु सभी विभागों के पास  
 आवेदन किया हुआ है वस यही  
 मेरा ध्यान है ध्यान पर खुल न  
 समझ लिया गया।



① ज्ञान हेम राव शर्मा पुत्र रामजी दास  
R/o बेंदनापट्टा

ज्ञान किया कि आज दिनांक  
27-4-2024 को एग्जिम कालु नगा मय  
पटवारी हलवा समलेटा फास्टेन Chainage  
No. - 134+800 Km R.H.S पर शीमति  
सन्तोषी देवी मत्नी, खेजम सिंह निवासी  
वरीट तहल - पधर जिल्ला मण्ड (द्विपुत्र)  
द्वारा लीज पर की गई प्रमि से जो  
कटिंग की गई है उसकी सीमाबद्ध  
आज दिनांक 27-4-2024 तक मैंने अपनी  
मालकीयत प्रमि में ही डलवाई है। वस  
अर्थ मेरा ज्ञान है। ज्ञान पद सुन  
व स्वमक्ष लिया।

लक्ष्मी  
R/o  
27/4/2024

27/04/21

- 1) अमान राजन चन्द, Make PWD Section गीरवा.
- 2) अमान खनी देवी - पत्नी खनी राम उर्फ बुद्धु  
R/O बरत
- 3) अमान विनीत कुमार, Mining Inspector, बिलासपुर
- 4) अमान मवन शर्मा, क्षेत्रीय अधिकारी राज्य प्रदूषण नियंत्रण बोर्ड, बिलासपुर
- 5) अमान खनी शर्मा, SPA Holder Smt Santosh Devi w/o Sanjay Kumar R/O Barot Buss Mandi (M.P)

मुद्राबका लेख पर अमान किया कि आज दिनांक 27-4-2024 को क्षेत्रीय कानूनगो मथ परवारी बल्ला समलेख मंत्रि कोठी में Chainage No 134 + 800 R.H.S पर की जा रही कालिंग का मौका निरीक्षण करने हेतु आर। और मौका पर जिस जगह कालिंग की गई है उसका निरीक्षण हमारी हाजिरी में किया गया। वस त्रिही हमारा अमान है। अमान पठ, सुन व समझ लिया गया।

1) Gyan Chand  
M.I.

2) रतनी

3) Mishra

4) Termination

5)

Substrate

~~level~~  
~~1000~~  
~~100~~  
2500000

## रिपोर्ट

श्रीमान जी

मुकामिक और अ उममण्डलाधिकारी (ना.)

इच्छता समय हिमाचल प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड जिला - जिलासपुर (हि.प्र.) के पत्र संख्या PCB/

RO/BLP/160/का NO- 48/2024-120-24 दिनांक 18-

4-2024 की अनुमालना में दिनांक 27-4-2024

की मौका कोठी में मटवरी हलका समलैटा

में राजस्व कागजात सहित मौका किया गया

मौका पर क्षेत्रीय अधिकारी, हि.प्र. राज्य प्रदूषण

नियंत्रण बोर्ड जिलासपुर, Mining Inspector जिलासपुर

H.P.P.W.D Section गैहड़ी के मटव स्थानीय

वसि दखिर थे। मौका निरीक्षण में पाया गया

कि फोरलेन Chainage No- 134+ 800/Km R.H.S

पर जहाँ काटिंग की गई है। वह भूमि जुद्ध

पुत्र राम लाल निवासी गांव कोठी/175 लख-

इच्छता की मलकीयत भूमि नम्बर संख्या 418/191/67

संख्या 1-19 बीघा है। जुद्ध में से अपनी उपरिष्ठ

मलकीयत भूमि में से 1-0 बीघा भूमि फ्रीमति

सन्तोषी देवी मानी संजय कुमार निवासी गांव

जरीद लखसाल मदार जिला - मण्डी (हि.प्र.)

P.T.O

को मैफ्रील पम्प लगाने के लिए लीज पर दी  
 है। श्रीमती सन्तोषी देवी द्वारा उपरोक्त भूमि  
 नम्बर खसरा 418/191/67 से कटिंग करके उसकी  
 मिट्टी को हेम राव पुत्र शमजीदास निवसि गांव  
 बहेनाजडा की मलकीयत भूमि में जोका है। (खान  
 व शपथ पत्र साथ संलग्न है) अतः कटिंग मलकीयत  
 भूमि नम्बर खसरा 418/191/67 किसम बंजर कफेम  
 से मैफ्रील पम्प लगाने हेतु की गई है। अतः  
 रिपोर्ट आगामी कायवाही हेतु महेदय की सेवा  
 में सादर प्रस्तुत है।

*(Signature)* 22/4/2023

अतः खसरा नम्बर 418/191/67 की मलकीयत  
 में कटिंग करके मलकीयत भूमि में जोका  
 के लिए प्रस्तावित है।

10/4/2023

श्रीमती सन्तोषी देवी  
 श्रीमती सन्तोषी देवी  
 श्रीमती सन्तोषी देवी  
 श्रीमती सन्तोषी देवी

संख्या:जी.एम.आर-एस.डी.के./2024-

5537

कार्यालय उपमण्डल अधिकारी (ना0)घुमारवीं,  
जिला बिलासपुर, हिमाचल प्रदेश

घुमारवीं दिनांक 21/5/24

सेवा में,

क्षेत्रीय अधिकारी ,  
हि0 प्र0 राज्य प्रदूषण नियंत्रण बोर्ड,  
बिलासपुर, जिला बिलासपुर हि0प्र0।

विषय:-

Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. No. 48/2024  
titled as Aswini Kumar Saini V/a State of H.P.

महोदय,

उपरोक्त विषय पर आपके कार्यालय पत्र संख्या:PCB/RO/BLP/160/OA NO.  
48/2024-120-24 दिनांक 18/04/2024 की छानबीन नायब तहसीलदार घुमारवीं से करवाई  
गई।अतः छायाप्रति रिपोर्ट नायब तहसीलदार घुमारवीं मय क्षेत्रीय अभिकरण साथ संलग्न करके  
सूचानार्थ प्रेषित है।

भवदीय

  
उपमण्डल अधिकारी (ना0)  
घुमारवीं, जिला बिलासपुर (हि0प्र0)

F.R.

R.O



07/05/24

SDM	Supdt	Sublego
	2/2/24	Reply to 50 concerned



पत्रांक: जीएमआर-तहसील-ओके-/2024, r 1241+043  
 कार्यालय तहसीलदार घुमारवीं,  
 जिला बिलासपुर हि0प्र0 !  
 घुमारवीं- 174021 दिनांक: 1-05-2024

सेवा में,  
 Regional Officer.  
 HPSPCB Bilaspur H.P.

विषय: Order dated 07.03.2024 passed by the Hon<sup>ble</sup> NGT in O.A. NO 48/2024 titled as Ashwani Kumar Saini VS State of H.P.

महोदय,

उपरोक्त विषय पर आपके कार्यालय के पत्र संख्या न० शून्य दिनांक 25.04.2024 की अनुपालना में निवेदन है की Order dated 07.03.2024 passed by the Hon<sup>ble</sup> NGT in O.A. NO 48/2024 titled as Ashwani Kumar Saini VS State of H.P. के आवेदन पत्र की छानवीन राजस्व क्षेत्रीय अभिकरण से करवाई गई छानवीन रिपोर्ट से पाया की दिनांक 26.04.2024 को मौका पर पटवारी हल्का रोहिण जेई हि०प्र० राज्य प्रदुषण नियंत्रण बोर्ड बिलासपुर, जेई हि०प्र० लोकनिर्माण विभाग हरलोग, उप, प्रधान ग्राम पंचायत रोहिण, व दीगर हाजरीन मौका के छानवीन की गई बाद निरिक्षण रिपोर्ट के अनुसार रोहिण, अमरसिंहपुरा की सीमा पर फोरलेन सडक के किनारे जितेंदर कुमार पुत्र मनोहर लाल निवासी मौजा डून ने जगदीश पुत्र सुखिया निवासी मौजा रोहिण से 1-15 बीघा भूमि तथा प्रवेश कुमार पुत्र जयलाल निवासी मौजा छत ने संत राम पुत्र दयाल से 0-2 बीघा भूमि बै की है ! इस भूमि पर आजकल प्लाट बनाने का कार्य किया जा रहा है, उससे नजदीक के इलाके में काफी धुल मिटटी उड़ रही है, जिससे आसपास के लोगों को काफी समस्या आ रही है व वातावरण भी प्रदूषित हो रहा है ! परन्तु भूमि मालिको का कहना है की हम कटिंग से जो मिटटी, पथथर निकल रहे हैं उन्हें हम अमरनाथ पुत्र भगत राम निवासी रोहिण की मलकियत भूमि में फेंक रहे हैं ! इस सम्बन्ध सम्बन्धित विभाग के अधिकारियों द्वारा भूमि मालिको को कटिंग से निकली रही मिटटी व धुल को रोकने बारे अपने स्तर पर पानी के टैंकरो द्वारा इस धुल व मिटटी को रोकने बारे हिदायत भी दी गई। पुष्टी हेतु, रिपोर्ट क्षेत्रीय अभिकरण साथ सलंगन करके आगामी कारवाई हेतु सेवा में सादर प्रेषित है !

सलंगन ; (7 बर्क)

भवदीय,

नायब तहसीलदार घुमारवीं,  
 जिला बिलासपुर हि०प्र०1

प्रतिलिपि:

✓ सेवा में उपमण्डल अधिकारी (ना०) घुमारवीं जिला बिलासपुर हि०प्र० को बराये सूचनार्थ !

नायब तहसीलदार घुमारवीं,  
 जिला बिलासपुर हि०प्र० !

सुताबिन्द आदेश तहसीलदार साहब चुमारवीं व अ  
 संख्या - PCB/R0/BLP/160/04 No. 48-2024-120-24 दिनांक 14  
 कार्यालय हि०प्र० राज्य प्रदूषण नियंत्रण बोर्ड बिलासपुर की अनुपाल  
 में दिनांक 26/4/2024 को पटवारी हल्ला रोहिण, जए हि०प्र० राज्य प्रदूषण  
 नियंत्रण बोर्ड बिलासपुर, जए हि०प्र० लोक निर्माण विभाग हरलेख उप-प्रधान  
 ग्राम पंचायत रोहिण व दीगर हाजरीन मौजा के दानकीन की गई। दानकी  
 के उपरांत पाया गया कि मौजा रोहिण - अमरविंदपुरा की सीमा पर जो  
 लैन सड़क के किनारे जितेंद्र कुमार पुत्र मनोहर लाल निवासी मौजा  
 इन ने जगदीश पुत्र सुरिंधरा निवासी मौजा रोहिण से 1-15 बीघा भूमि  
 (सं० ख० 713/591) तथा प्रवेश कुमार पुत्र जय लाल निवासी मौजा इत  
 संत राम पुत्र कमल निवासी मौजा रोहिण से 0-2 बीघा भूमि (सं०  
 ख० 152/990/774/591/1) खरीदी है। आज कल उत्ती भूमि में प्लाट  
 बनाने का कार्य भूमि के मालिकों द्वारा करवाया जा रहा है। मौजा पर  
 भूमि कटान का कार्य किया जा रहा है उससे काली चूल्-मिट्टी  
 उड़ रही है जिससे आस-पास के लोगों को काली समल्य का लगना  
 करना पड़ रहा है और आवाकण भी प्रदूषित हो रहा है। भूमि के मालिक  
 कहीं बाहर रहते हैं उनकी गैर हाजरी में भी विजेन्द्र सिंह पुत्र दोलत  
 राम निवासी मौजा चुमारवीं ही जमीन की देखभाल करते हैं। मौजा  
 पर विजेन्द्र सिंह ने बताया कि वे अपनी मलकीयती भूमि में ही कल  
 करवा रहे हैं तथा कंटिंग से जो भी मिट्टी-पत्थर निकल रहा है उस  
 डम्पिंग हम अमरनाथ पुत्र भगत राम निवासी रोहिण की मलकीयती  
 भूमि में करवा रहे हैं। मौजा पर क्षेत्रीय कानूनगो, जए हि०प्र० राज्य  
 प्रदूषण नियंत्रण बोर्ड बिलासपुर, जए हि०प्र० लोक निर्माण विभाग हरलेख  
 उप-प्रधान ग्राम पंचायत रोहिण ने भूमि के मालिकों को हिदायत  
 कि कंटिंग के कारण जो चूल्-मिट्टी उड़ रही है उसकी रोकथाम  
 के लिये अपने स्तर पर निजी पानी का टैंकर लगा कर दिड़कार  
 करना सुनिश्चित करें तथा कंटिंग के लिये रवनन विभाग से अनुम

दुनिश्चित करें, जिससे भूमि के मालिक सहमत हूँ और कहा  
 वे कटान के लिये शीघ्र ही रवनन विभाग की अनुमति को  
 आवेदन कर देंगे व अपने स्तर पर पानी के हैंकर की भी व्यवस्था  
 कर लेंगे ताकि किसी को भी कोई समस्या न हों। मौका पर दोनों  
 पक्षों के बयानात दर्ज किये गये जो कि बराबरे अवलोकन साथ  
 सलग्न हैं। अतः रिपोर्ट आगामी कारवाई हेतु लेवा में प्रेषित है।

No 303A.

—  
 Talika Singh  
 पतर सिंह राणा  
 क्षेत्रीय कानूनगो  
 रोहिण  
 26.04.2024

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No. MO/BLP/Complaint file Ghumarwin -191 /2023/ - 11  
Office of the Mining Officer,  
District Bilaspur, (HP)

Dated:-

02/04/2024

To

✓ The Regional Officer,  
HPSPCB Bilaspur, Distt. Bilaspur H.P.

**Subject: Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. 48/2024 titled as Ashwani Kumar Saini V/s State of H.P.**

Sir,

Please refer to your office letter No. PCB/RO/BLP/160/OA No. 48/2024/-1854-61 dated 21-03-2024 and letter No. PCB/RO/BLP/OA No. 46/2024-01-09 dated 01-04-2024 on the subject matter cited above.

In this regard, point wise requisite information pertaining to this office is as under:-

**Point No. 1.** The exact data of extraction of material is not available, as the department of Mining was not directly involved in extraction process for the present work of activity i.e. Construction of Kirtpur- Nerchowk- Manali National Highway. The department has only Granted permission to use serviceable Stone/material generated during the constructional activity in favor of contractors involved in four lane works . As such, as per this office record the contractor companies used **1584297 MT** of material generated during the present work and paid Royalty of **Rs. 8,60,43,732/-** ( Eight Crore sixty lakh, forty three thousand seven hundred thirty two only) to this office which has been deposited in Govt. Exchequer.

**Point No. 2.** As per this office record, the contractor companies have utilized a cumulative total of **15, 84,297 MT** of material, corresponding to the royalty payment of **Rs. 8, 60, 43,732/-** in words- **Eight Crore sixty lakh forty three thousand seven hundred thirty-two only** received by this office and duly credited to the Government Exchequer .

The Detail quantity , royalty deposited is as below:-

Sr. No.	Qty. Generated used by companies	Royalty Deposited @40/- till 2015 and @60/- till 2022 & @80/- till date	Company Name
1.	8,67,250 MT	3,84,05,000/-	IL&FS

2.	7,17,047 MT	4,76,38,732/-	Gawar construction Ltd.
<b>Total</b>	<b>15,84,297 MT</b>	<b>Rs. 8,60,43,732/-</b>	

**Point No. 3.** As per this office record as on date no captive stone crusher installed by the fourlane project in the jurisdiction of Bilaspur District.

**Point No. 4.** As reported by concerned Mining Inspector, during the process of construction of four-lane, no major incidence of illegal extraction of mineral within stretch was detected. However, in recent visit conducted on 27.03.2024, two spots near Panoh and Rohin along NH, extraction activity was observed, to whom Show Cause Notice to explain their position with respect to present activity along NH has been given. Apart, as alleged in Petition regarding illegal activity at bloh , no case of extraction has been noticed . **(Report of Mining Inspector Enclosed)**

Submitted for information and further necessary action please.

Yours Faithfully,

*Shailza Choudhary*  
**(Shailza Choudhary)**  
**Mining Officer, Bilaspur,**  
**District Bilaspur, (H.P)**  
**Dated:-02.04.2024**

**Endst. No. As above**

**Copy to:** - The Geologist Zone-III , Himachal Pradesh , for information please.

-sd-  
**Shailza Choudhary**  
**Mining Officer, Bilaspur**  
**Bilaspur, H.P.**  
**Dated:-02.04.2024**

महोदय आपके आदेशानुसार समय-समय पर  
डिप्टी किलामपुर में पड़ने वाले फोरलेन  
रोड का निरीक्षण किया जाता रहा है तथा  
फोरलेन रोड के निर्माणाधीन समय में किसी  
भी तरह की अवैध खनन गतिविधि नहीं

पाई गई। <sup>प.</sup>आंचक निरीक्षण के दौरान पनाह  
नामक स्थान पर फोरलेन के साथ लगते क्षेत्र  
में दो अवैध खनन के मामले पकड़े गए जिनके  
विरुद्ध दिनांक 22.07.2023 व 28.03.2024 को हिमाचल  
प्रदेश गौण खानेज (अस्थायत) एवं खनिज (अवैध खनन, पारिवहन  
इसके अपसरण का निवारण) नियम 2015 के नियम 72 के तहत  
शिकायत दर्ज की गई है।

वर्तमान निरीक्षण के दौरान Petition में  
उल्लेखित वल्लोह व इसके आस-पास के क्षेत्रों में  
किसी भी तरह की अवैध खनन गतिविधि नहीं पाई  
गई। रिपोर्ट महोदय की सेवा में सुचनाार्थ एवं आगे  
आवश्यक कार्रवाई हेतु सादर प्रेषित है।

Shashi  
"Chhapanam"  
21/2024

(Signature)  
रवान निरीक्षक



# भारतीय राष्ट्रीय 56 जमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383

Annexure-VIII  
47



NHAI/PD/PIU-Mandi/ 2023-24/05/10

02 April, 2024

To,

Regional Officer, HPSPCB Mandi Distt. Mandi (HP)	Regional Officer, HPSPCB Bilaspur Distt. Bilaspur (HP)
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**Sub:** Order dated 07.03.2024 passed by the Hon'ble NGT in O.A. No. 48/2024 titled as Ashwini Kumar Saini V/s State of H.P.

**Ref:** i) Regional Officer, HPSPCB Mandi office letter no. PCB/R.O/MND/1234/O.A no.48/2024/-2925-28 dated 28.03.2024.  
ii) Regional Officer, HPSPCB Bilaspur office letter no. PCB/RO/BLP/160/OA No.48/2024/-1854-61 dated 21.03.2024.

Sir,

With reference to above mentioned letter nos (i) & (ii) vide which some information has been sought from this office.

2. In this regard, the project wise detail is as under:

Project Name	Detail of complete stretch from Kiratpur to Sundernagar including length of stretch, total material extracted & utilized, Muck generated and management of same.	Present status of fourlane i.e. work completed and under progress.
Balance work of Kiratpur to Nerchowk section of NH-21 (from Km 0+000 to Km 12+750 & Km 158+500 to Km. 182+215 excluding Sundernagar bypass) (Pkg-1) in the state of Punjab & Himachal Pradesh (Brownfield).	The total length from Kiratpur to Nerchowk section under (Brownfield Section) is 30.53 KM and EPC Contractor had not extracted & utilized any mineral materials from the scope of excavation. Total muck generated in the project length from excavation with in ROW is approx. 400000 cubic meter which is not usable in construction of project as per MORTH specification and the EPC Contractor has disposed the same in the land of local people as per their requirement. The same was certified by Authority Engineer M/s Geo Design & Research Pvt. Ltd.	Project is completed and operational since 10.02.2023
Balance work of	The total length from Kiratpur to	Project is

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



Kiratpur to Nerchowk section of NH-21 (from Km. 12+750 to Km. 26.500, Km. 126+500 to Km 158+500 including ACC link road from Km 0+000 to Km. 2+003) (Package-2) in the State of Himachal Pradesh (Greenfield).	Nerchowk section under (Greenfield Section) is 47.75 Km. Total muck to be generated = 6,41,256 Cum & Total muck utilized in the Project = 4,08,010 Cum & Total muck dumped in private land = 2,34,080 Cum. The same was certified by Independent Engineer M/s Intercontinental Consultants and Technocrats Pvt. Ltd.	completed & operational since 05.09.2023 and under Operation & Maintenance phase.
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3. This is for information and necessary action.

  
Project Director  
NHAI, PIU-Mandi

Copy to :

- i) The Member Secretary, HP State Pollution Control Board Shimla (HP).
- iii) Deputy Commissioner, Mandi Distt. Mandi (HP).
- ii) Deputy Commissioner, Bilaspur Distt. Bilaspur (HP).

Proceeding of Meeting held on 26-04-2024 under the Chairmanship of Shri Abid Hussain Sadiq, IAS, Deputy Commissioner, Bilaspur regarding - CWPIL No.31 of 2023 'Madan Lal -Versus- State of H.P. & Others. (Kiratpur-Nerchowk National Highway)

The following Officers were present in the meeting:-

1. Sh. Vivek Chahal, IPS Superintendent of Police, Bilaspur, Distt. Bilaspur, H.P.
2. Dr. Nidhi Patel, IAS, Addl. Deputy Commissioner, Bilaspur
3. Sh. Varun Chari, Project Director, NHAI, Mandi, H.P.
4. Sh. Rajeev Kumar, Divisional Forest Officer, Distt. Bilaspur, H.P.
5. Sh. Abhishek Kumar Garg, IAS, SDM Sadar, Distt. Bilaspur, H.P.
6. Sh. Gaurav Chodhary, SDM Ghumarwin, Distt. Bilaspur, H.P.
7. Sh. Yog Raj Dhiman, SDM Jhandutta, Distt. Bilaspur, H.P.
8. Sh. Dharampal, SDM, Shri Naina Devi Ji at Swarghat, Distt. Bilaspur, H.P.
9. Sh. Narender Ahluwalia, HAS, AC to DC, Bilaspur
10. Sh. Ashwani Kumar, DFO, (HQ) Bilaspur, Distt. Bilaspur, H.P.
11. Sh. Devi Ram, District Revenue Officer, Bilaspur
12. Smt. Sailza Choudhary, Mining Officer, Distt. Bilaspur, H.P.
13. Miss. Manisha, Assistant Town Planer, Distt. Bilaspur, H.P.
14. Sh. Pawan Sharma, Regional Officer, Pollution Control Board, Distt. Bilaspur, H.P.

At the outset, Shri Devi Ram, District Revenue Officer, Bilaspur welcome all the Officers present in the meeting. The following instructions have been issued to all the Departments by Chairman:-

Sr.No.	Point/Items	Action Taken by
1.	The Chairman has directed all the SDO(Civil) that the ongoing construction activities without proper permission should be immediately stopped on the above mentioned National Highway. In future Revenue Department must do Videography regarding to check any illegal construction activities nearby the above National Highway. The SDMs will be personally held liable for any lapse. At any site along National Highway if any construction activity is found, immediately it must be ascertained whether proper permission has been taken from the appropriate authority. Also, it has to be checked whether the muck-dumping plan has been submitted while seeking the permission and also whether the concerned person is dumping muck as per the approved plan.	All SDMs

2.	The Chairman directed the SDO(Civil) Jhandutta to obtain the report from all concerned departments in reference to his office letter No.9529-35 dated 30-10-2023 and submit the report to the undersigned within two days.	<b>SDM, Jhandutta</b>
3.	The Chairman requested the Superintendent of Police, Bilaspur to check all muck loaded vehicles for necessary permission taken from the authority concerned on the above National Highway from time to time.	<b>S.P. Bilaspur</b>
4.	The Chairman directed the Divisional Forest Officer to check all illegal muck-dumping on forest land. The SDM, Shri Naina Devi Ji at Swarghat has informed in the meeting that some people have encroached upon the forest land on the above National Highway, but Forest Department has not taken any action against the encroacher. The Chairman has directed the DFO to remove them immediately under intimation to the undersigned & also remain vigilant for future cases.	<b>D.F.O. Bilaspur</b>
5.	The Chairman directed the Project Director, NHAI, Mandi to depute SDO level Officer of the NHAI to see illegal construction works, muck-dumping, cutting etc. on the above National Highways under intimation to this office as well as SDMs. NHAI must issue notice to offenders & send copy of notice to concerned SDM's also for necessary action.	<b>P.D. (NHAI) Mandi</b>
6.	The Chairman directed that the Block Dev. Officer concerned must ensure that Gram Panchayat if gives NOC for any activity along above National Highway which is exempted as per Appendix 8 of H.P. Town Country Planning Act, then Gram Panchayat must confirm if construction & dumping site has been pre-identified by the applicant. NOC would be granted to those who have arranged for legal dumping sites.	<b>All BDOs</b>
7.	The Chairman directed the Officers of Pollution Control Board, Town & Country Planning Department and Mining Department to visit the above mentioned sites on National Highway	<b>TCP/ Pollution Control Board/</b>

	alongwith SDMs and submit the joint inspection report to the undersigned within a week. The Chairman has also directed the Officers of the above Departments to check new construction activities, cutting, muck-dumping etc. on the above National Highway from time to time. The Regional Officer, Pollution Control Board must challan any illegal dumping activity and report to SDM's. The Mining Officer will ensure that no minerals or other valuable material is commercialized by civilian.	Mining Department
8.	The District Revenue Officer, Bilaspur was directed to create a WhatsApp group in which all concerned Officers are added regarding illegal construction & muck-dumping related activities may be shared in this group.	DRO

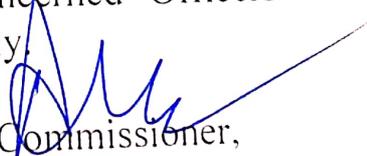
The meeting ended with vote of thanks.

  
Deputy Commissioner,  
Distt. Bilaspur,

Endst. No. 19777-19794 /

Dated 29 April, 2024

A copy is forwarded to all the above concerned Officers for strict compliance and submit report within a week positively.

  
Deputy Commissioner,  
Distt. Bilaspur

Attendance Sheet of Joint Inspection Committee constituted as per orders of Hon'ble JGT dated 07.03.2024 in OA No. 48/2024 tilted as Ashwini Kumar Saini V/s State of HP under the Chairmanship of Additional Deputy Commissioner Mandi conducted on dated 10th April, 2024 at 11:00 AM

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Sr. No.	Name & Designation	Official Address	Mobile No.	Email	Signature
1.	Bindu Singh Mining Officer Mandi	DIC Mandi (Tarna Road)	94596-37600	binduspk18@gmail.com miningoffice.mandi@gmail.com	
2.	Ashwini Saini Sr. Secty. SNR P.O. - Mandi		94593 50001		
3.	Jai Paw Sharma, EE HPPWD. Sunder Nagar	HPPWD Div. S/Nagar	7018401138		
4.	Digvijay Singh DY. MANAGER (IT), NHAI, P.O. MANDI	PIU - MANDI	9599435432		
5.	Pawan Sharma MPSPCB, RO Dehra Dun		9418964048		
6.	VINAY, KUMAR, HPPCB, P.O MANDI	GUTKAR, MANDI	8628872725	pcbto.mandi@gmail.com	
7.	Ashwan Jhaque, JEE MPSPCB RO Mandi	MPSPCB Dehra Dun	7807656301	pcbeshikilaspur@gmail.com	

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No. MO/MDI/NGT/ - 299  
Office of the Mining Officer,  
Mandi, Distt. Mandi (H.P)

Mandi

Date: 29-04-2024

To,

✓  
The Regional Officer,  
HP PCB, Bilaspur (HP)

Subject: - Order dated 07.03.2024 passed by the Hon'ble NGT In O.A. No. 48/2024 titled as Ashwani Kumar V/s State of H.P.

Sir,

Kindly refer to the letter no. PCB/RO/BLP/(44)M/s Naina Stone Crusher/-132-34 Dated 22.04.2024 on the subject cited above. In this context the Committee inspected the area on Dated 10.04.2024 and found no person involved in illegal mining activities. The committee observed sliding during rainy season and construction of plots for the purpose of house construction by local people whose land is affected by four lane work during the course of inspection. On the basis of the report of Mining Inspector and Assistant Mining Inspector they have inspected the area on Dated 10.04.2024 and Dated 27.04.2024 at Kiratpur Sunder Nagar Four lane at Sundernagar, Chaumukha, Jarol, Bhawana and Dehar upto Baloh Toll Plaza and found no person found indulged in illegal mining activities. M/s. Gawar Constructions had been granted first permission in their favour to crush 28000 MT vide letter no. MO/MDI/M/s Gawar Mobile St. Cr./109/2021-1632-35 on Dated 25.10.2021 and it was valid till Dated 24.04.2022. The second permission in favor of M/s. Gawar Constructios had been to crush 101498 MT vide letter no. MO/MDI/M/s Gawar Mobile St. Cr./109/2022-2139-42 on Dated 03.03.2022 and it was valid till Dated 31.08.2022. (Copies attached).

This is for your kind information and further necessary action at your end please.

Yours faithfully,

*Damdy*  
Mining Officer  
Distt. Mandi,(H.P)  
Ph. No.01905-223342

Endst. No. As above \_\_\_\_\_ Dated \_\_\_\_\_

Copy to:-

1. The Geologist Zone-IV, Himachal Pradesh, Shimla-9 for information please.

FR.  
RO  
JA  
02/05/24

for P incorporate  
in mobile NGT report.

*[Signature]*  
03/05

J2



11  
Mining Officer  
Distt. Mandi,(H.P)  
Ph. No.01905-223342

Dated:-

To,

M/s Gawar Construction Limited,  
SF-01, JMD Galleria, Sector-48,  
Sohna Raod, Gurgram-122001, Haryana

**Subject:**

**Regarding Grant of Permission to lift / Crush the Minor Mineral, applied M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.**

Sir,

With reference to the worthy Director of Indsuries, Himachal Pradesh, office Order bearing No. Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr. 11485, dated 23-02-2022, permission is hereby granted in your favour to lift/crush approx. **101498 MT** assessed Minor Mineral generated during the balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 (From Km 12+ 750 to Km 26+500, Km 158+500 including ACC Link Road from Km 0+00 to Km 2+003) for captive use only.

Subject to the conditions given below.

Permission is valid up to **31-08-2022.**

**Condition:-**

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will crush the assessed material which is stacked at your crusher site within the period as mentioned above. after paying the Royalty amount and other taxes as applicable in advance through online portal i.e. [www.emerginghimachal.gov.in](http://www.emerginghimachal.gov.in).
3. That you shall not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms, in case the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated against you.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
5. That you will not allowed for selling the raw material in open market or outside the State.
6. That you will submit electricity Bills / monthly production in G- Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site in the format as enclosed to this office, before 10<sup>th</sup> of every month.
7. That you will raise sign board at the dumping site clearly depicting :-
  - i. Name of the permission holder.
  - ii. Date of Permission and its validity.
  - iii. Name of the Mobile crusher unit at where the said material is to be crushed.
8. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.

**In case of non Compliance:-**

**1. Penalty provision for illegal mining under rule 73 :-**

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention.

Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

The manner of compounding of offence shall be as under:-

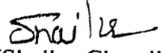
- (i) In case of illegal mining carried out manually the amount of compounding fee shall not be less than 10,000/- if the mineral extracted is upto 25 metric tones.
- (ii) If the quantity of illegal mining carried out exceeds 25 metric tonnes, additional compounding fee @ 500/-

Any person who contravenes any of the provision of this chapter shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 50,000/- (Rupees Fifty thousand) only or with both and in case of continuing contravention with an additional fine which may extend to Rs. 5000/- (Rupees Five thousand) only after conviction for the first such contravention for every day during which such contravention continues.

3. Penalty provision for illegal transportation under rule 81-

Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both:

Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

  
(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph. No. 01905-223342

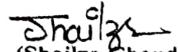
Endst. No. As above

2139-42

Dated 3/3/22

Copy to:-

1. The State Geologist, Himachal Pradesh, Shimla-1, w.r.t. their office order no. **Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr.- 11485, dated 23-02-2022**, for information please.
2. Sh. Virender Sambyal General Manager (Tech) J&K/ HP w.r.t. letter No. NHAI/11016/9/2019/Balance Work K-N/Pkg-2 dated 16-10-2021, for information please.
3. Sh. Parkash Chand (Mining Inspector) Sundernagar. He is directed to ensure that party will crush the assessed stacked/royalty paid material for captive use only. He is also directed to conduct surprise and routine inspections and also furnish reports regarding quantity of mineral lifted from the area.

  
(Shailza Choudhary)  
Mining Officer, Mandi  
Distt. Mandi (H.P.)  
Ph. No. 01905-223342

Dated:-

To,

M/s Gawar Construction Limited,  
SF-01, JMD Galleria, Sector-48,  
Sohna Raod, Gurgram-122001, Haryana

**Subject:**

**Regarding Grant of Permission to lift / Crush the Stone / Muck, applied M/s Gawar Construction Limited, SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgram-122001, Haryana.**

Sir,

With reference to the worthy Director of Indsuries, Himachal Pradesh, office Order bearing No. Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr. 6398, dated 23-10-2021, permission is hereby granted in your favour to lift/crush approx. **28000 MT** assessed Minor Mineral generated during the balance work for four laning of Kiratpur to Nerchowk Section Highway of NH-21 (From Km 12+ 750 to Km 26+500 including ACC Link Road from Km 0+00 to Km2+003) presently stacked at Dehvi and Dehar with in right of way on NHA1 Fourlane work.

Subject to the conditions given below.

Permission is valid up to **24-04-2022.**

**Condition:-**

1. That you will not operate the stone crusher unit without valid Permanent Registration and consent to operate from PCB Department.
2. That you will crush the assessed material which is stacked at your crusher site within the period as mentioned above, after paying the Royalty amount and other taxes as applicable in advance through online portal i.e. [www.emerginghimachal.gov.in](http://www.emerginghimachal.gov.in).
3. That you shall not dispatch any mineral i.e. stone, sand & grit without Transit Pass/ Supplementary Transit Pass Forms, in case the condition is found violating permission will be withdrawn with immediate effect and action as per law will be initiated against you.
4. That the transportation of raw material will be prohibited between 8:00 PM to 6:00 AM.
5. That you will not allowed for selling the raw material in open market or outside the State.
6. That you will submit electricity Bills / monthly production in G- Forms i.e. material lifted from dumping site and monthly production/ material dispatched from the crusher site in the format as enclosed to this office. before 10<sup>th</sup> of every month.
7. That you will raise sign board at the dumping site clearly depicting :-
  - i. Name of the permission holder.
  - ii. Date of Permission and its validity.
  - iii. Name of the Mobile crusher unit at where the said material is to be crushed.
8. In any case, if you found guilty of misusing the permission, the same will be withdrawn with immediate effect.

**In case of non Compliance:-**

**1. Penalty provision for illegal mining under rule 73 :-**

Any contravention of rule 72 shall be punishable with imprisonment for a term which may extent to two years, or with fine which may extend to 5,00,000/- (Rupees Five lacs) only, or with both and in case of continuing contravention, with an additional fine which may extend to 50,000/- (fifty thousand only) for every day during which such contravention continues after conviction for the first such contravention.

Provided that the contravention of rule 72 for the first and second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law.

The manner of compounding of offence shall be as under:-

- (i) In case of illegal mining carried out manually the amount of compounding fee shall not be less than 10,000/- if the mineral extracted is upto 25 metric tones.
- (ii) If the quantity of illegal mining carried out exceeds 25 metric tonnes, additional compounding fee @ 500 per metric tonne shall be charged.

Any person who contravenes any of the provision of this chapter shall, on conviction, be punished with imprisonment for a term which may extend to one year or with fine which may extend to Rs. 50,000/- (Rupees Fifty thousand) only or with both and in case of continuing contravention with an additional fine which may extend to Rs. 5000/- (Rupees Five thousand) only after conviction for the first such contravention for every day during which such contravention continues.

3. Penalty provision for illegal transportation under rule 81-

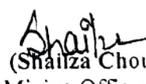
Any contravention of rule 79 and 80 shall be punishable with imprisonment for a term which may extend to two years, or with fine which may extend to Rs. 25,000/- (Rupees Twenty five thousand only), or with both: Provided that the contravention of rule 79 and 80 for the first and the second time may be compounded by an officer authorized by the Government under section 22 of the Act and the case in relation to the subsequent contravention shall be filed by the officer so authorized in the competent court of law. The manner of compounding of offence shall be as under:- The amount of compounding fee shall not be less than 4500/- (Rs. Four thousand & five hundred) only for tractor, Rs. 7000/- (Rs. Seven thousand) only for medium truck/tipper having capacity upto 7 metric tonnes, Rs. 15,000/- (Rs. Fifteen thousand) only for trucks having capacity upto 10 metric tonnes and 25,000/- (Rs. Twenty five thousand) only for trucks with capacity more than 10 metric tonnes and Rs. 200/- (Two hundred) only for mule/horse.

  
 (Shailza Choudhary)  
 Mining Officer, Mandi  
 Distt. Mandi (H.P)  
 Ph. No. 01905-223342

Endst. No. As above 1632-35  
 Copy to:-

Dated 25/10/21 Ph. No. 01905-223342

1. The Director of Industries, Himachal Pradesh, Shimla-1, w.r.t. their office order no. Udyog-Bhu (Khani-4) Laghu 21/2021 Mobile St.Cr.- 6398, dated 23-10-2021, for information please.
2. The State Geologist, Himachal Pradesh, Shimla-1, for information please.
3. Sh. Parkash Chand (Mining Inspector) Sundernagar. He is directed to ensure that party will crush the assessed stacked/royalty paid material for captive use only. He is also directed to conduct surprise and routine inspections and also furnish reports regarding quantity of mineral lifted from the area.

  
 (Shailza Choudhary)  
 Mining Officer, Mandi  
 Distt. Mandi (H.P)  
 Ph. No. 01905-223342

**PERFORMA FOR CRUSHER WORKING ON OTHER SOURCES :-**

**STOCK REGISTER FOR ROAD CUTTING/OTHER SOURCES MATERIAL**

Sr. No.	Date	Quantity of material lifted from road cutting	vehicle no.	material dispatch	detail of "W" form	balance material of road cutting	material crushed	Total stock of crushed material	Dispatch	Vehicle no.	Quantity	transit pass detail "X" form	Bill no.	Time of dispatch	Mineral being sent	Driver name	Signature of driver	Closing stock of crushed material	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20

1. Balance stock of raw material from previous month =
2. Quantity of mineral dispatched and crushed at crusher site =



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhai Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या : 144

दिनांक : 25/04/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती श्री पुत्र/पति

निवासी बोगड (कोटि) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 143.124 (LHS) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

Neeraj  
हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



सत्यमेव जयते

# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या : **101**

दिनांक 21/2/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती श्री. सुधीर कुमार (Sudhir Kumar) पुत्र/पति श्री. श्री. सुधीर कुमार

निवासी समथल हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 1.51 पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

*Sachin Kumar*

प्राप्तकर्ता के हस्ताक्षर

*[Signature]*

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

113

दिनांक :

6/8/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Jayesh Chand पुत्र/पति S/o Sand Ramesh  
निवासी Jaisol. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 159/470 पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये है। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



## भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

### National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

122

दिनांक : 10/2/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

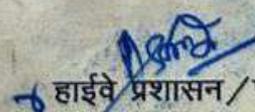
श्री/श्रीमती Sanjeev पुत्र/पति .....  
निवासी Chamukha (Nagchala P.O. Mandi) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 166+280 पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

  
हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

150

दिनांक :

10/05/2024

### रास्ता / प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री / श्रीमती Munni Lal पुत्र / पति

निवासी V. il Chamukha, Teh. Sundal Nagar Mandi H.P. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एंव 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 164 + 590 (RHS) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोकें रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

सीमा देवी

प्राप्तकर्ता के हस्ताक्षर

हरिषे प्रशंसन  
हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

146

रास्ता/प्रवेश लेने हेतु नोटिस

दिनांक : 27/04/2024

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Budak Ram पुत्र/पति Chaukail Das  
निवासी Chamukha, P.O. Harobag Mandi H.P. हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 165+800 (R.H.S) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि०प्र०)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075  
Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

147

दिनांक : 27/04/2024

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती Surinder Sen पुत्र/पति Sh. Padam Singh Sen  
निवासी Vill - Pappu Bhabha (near HAT, Pivalla) Sundernagar हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 164+950 R.H.S पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

अतः आपको अवगत करवाना है कि उपरोक्त संदर्भित निर्माण कार्य/रास्ते/प्रवेश भाग को इस नोटिस के प्राप्त होने के तीन दिन के अन्दर "सड़क परिवहन एवं राजमार्ग मंत्रालय, भारत सरकार के दिशानिर्देशों/परिपत्र संख्या RW-NH-33032/01/2017-S&R(R) दिनांक 26.06.2020" के अनुसार अपना ऑनलाईन तथा ऑफलाईन आवेदन इस कार्यालय को प्रस्तुत करें एवं अनुमति न मिलने तक निर्माण कार्य को रोके रखें।

भारतीय राष्ट्रीय राजमार्ग प्राधिकरण की भूमि पर होने वाले ऐसे अवैध कार्यों को रोकने/हटाने के लिए कानूनी कार्यवाही की जाएगी। जिसमें किसी प्रकार की क्षति एवं खर्च की जिम्मेदारी आप की होगी।

प्राप्तकर्ता के हस्ताक्षर

98823 09500

Received by  
-Vikon.

✓ हाईवे प्रशासन/परियोजना निदेशक  
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



# भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार

## National Highways Authority of India

(Ministry of Road Transport and Highways, Govt. of India)

NHAI PIU-Mandi, Bagla Muhal Chakkar P.O. Nagchala, Teh. Balh, Distt. Mandi, Pin - 175021

Email: [mandi@nhai.org](mailto:mandi@nhai.org) ; [pd.mandipiu@gmail.com](mailto:pd.mandipiu@gmail.com) | Phone: 01905-246383



क्रम संख्या :

136

दिनांक : 15/4/24

### रास्ता/प्रवेश लेने हेतु नोटिस

"MoRTH guidelines circular No. RW-NH-33032/01/2017-S&R(R) dated 26.06.2020"

सेवा में,

श्री/श्रीमती अमर सिद्ध पुत्र/पति श्री हरजु राम  
 निवासी डुआवा (अमरसिद्ध, 340 ex. (C.R.A.)) हिमाचल प्रदेश।

आपको सूचित किया जाता है कि राष्ट्रीय राजमार्ग संख्या-205, 154 एवं 03 (old NH-21) के विकास एवं रख-रखाव के कार्य हेतु भारत सरकार द्वारा राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा-5 के अन्तर्गत भारतीय राष्ट्रीय राजमार्ग प्राधिकरण को जिम्मेदारी सौंपी गई है। राष्ट्रीय राजमार्ग संख्या-03, (old NH-21) के निरीक्षण के दौरान यह पाया गया कि राष्ट्रीय राजमार्ग के बायें/दायें तरफ कि०मी० 146-1590 (LHS) पर आपके द्वारा अवैधानिक रूप से निर्माण कार्य/रास्ते/प्रवेश किये गये हैं। जो कि, यातायात एवं रख-रखाव में बाधा उत्पन्न कर रहे हैं और राष्ट्रीय राजमार्ग पर यात्रा करना या माल वाहक वाहनों को निकलाना असुरक्षित हो रहा है एवं दुर्घटना होने का अंदेशा रहता है।

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प्राप्तकर्ता के हस्ताक्षर

  
 हाईवे प्रशासन/परियोजना निदेशक  
 भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
 परियोजना कार्यान्वयन इकाई मण्डी (हि0प्र0)

प्रधानकार्यालय: जी-5 एवं 6, सेक्टर-10 द्वारका, नई दिल्ली-110075

Head Office: G-5&6, Sector-10, Dwarka, New Delhi - 110075



HPPCB RO Mandi &lt;pcbromandi@gmail.com&gt;

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**Subject -Illegal mining on Kiratpur Mandi Fournalane**

1 message

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**Umesh Gautam** <ukk.gautam@gmail.com>  
To: pcbromandi@gmail.com

Wed, May 15, 2024 at 7:37 PM

Sir ,

The complaint was filed by Sundernagar Progressive Development Forum with NGT regarding above mentioned subject. On the directives of NGT , DC Mandi and Bilaspur were asked to enquire the status and report the matter to NGT. The District administration of Bilaspur and Mandi along with the officials of concerned departments and the complaints visited the areas concerned and made us aware about the actions initiated on the defaulters.

We are satisfied with the handling of the situation by the administration and now we found that there is no more violations.

We are thankful to the initiative of NGT and the administration and hope in future there will not be any damages to the fragile ecology of hills.

Umesh Kumar Gautam  
President Sundernagar Progressive Development Forum